

1959-60 in the Parliament on 18th February, 1959.

Another plot of land of a much smaller area with a building thereon, however, had to be purchased at Pahalgam later from private owner for the purpose of a Holiday Home for gazetted Railway servants. The area of land, with the house, purchased for this purpose, is about 25 kanals (8 kanals—1 acre), out of which 16 kanals of land were under private proprietary ownership and about 9 kanals of land were on a lease from the State Government which has since been transferred to the Railway Administration. The price of 16 kanals was paid to the private owner at Rs. 1,500 per kanal, while the lease money for the remaining 9 kanals payable to the State Government is approximately Rs. 2 per kanal per year.

The owner of the private property, from whom the aforesaid property has been purchased, is one Bakshi Abdul Majid.

#### Production of Electricity

2227. **Shri Kolla Venkaiah:** With the Minister of Irrigation and Power be pleased to state:

(a) the quantum of electricity produced at the beginning of First and Third plans in each State through Thermal Stations and Hydro-electric Projects separately;

(b) the quantum that will be produced at the conclusion of the Third Plan in each State through Thermal and Hydro-Electric Projects separately;

(c) the cost of each electric power project in each State that will be undertaken during the Third Plan period; and

(d) the ways and means of meeting the financial needs of each project?

**The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan):** (a) to (d). A statement

is laid on the Table of the House. [Placed in the Library. See No. 163] 62].

#### Licensed Drug Manufacturers

2228. **Shri Kolla Venkaiah:** Will the Minister of Health be pleased to state:

(a) the number of manufacturers in the Indian Drug Industry licensed under Drug Control Act at present;

(b) the number of licensed manufacturers who have no factory or equipment to prepare drugs;

(c) the number of licensed manufacturers belonging to foreign countries and their capital investment in the industry in our country;

(d) the amount of capital invested by manufacturers belonging to our country;

(e) the number of types of drugs prepared in India in 1961-62; and

(f) the number of samples of drugs taken and tested in 1961-62 under the Drug Control Act?

**The Minister of Health (Dr. Sushila Nayar):** (a) 2364.

(b) 385.

(c) and (d): There are 32 industrial units where foreign capital has so far been invested. No information is available regarding the actual capital invested so far by the foreign firms, but it is estimated that out of a total capital of the level of about Rs. 50 crores, about Rs. 21 crores of foreign capital has so far been invested in this country.

(e) The types of drugs prepared in India range from "Biological and Special Products" viz., sera, solution of serum proteins intended for injection, vaccines for parenteral injections, toxins, antigens, antitoxins, neo-arsphenamine and analogous substances used for the specific treatment of infective diseases, insulin, pituitary (posterior lobe) extract, adrenaline and solutions of salts of Adrenaline,

drugs and preparations thereof in a form to be administered parenterally—(i) Penicillin, (ii) Streptomycin, (iii) Chlortetracycline, (iv) Oxtetracycline, (v) Chloramphenicol, (vi) Viomycin, (vii) Neomycin, (viii) Bacitracin, (ix) Tetracycline, (x) Carbomycin, (xi) Erythromycin, (xii) Vancomycin, (xiii) Plymyxin B; any other preparation which is meant for parenteral administration either in the form in which it is marketed or after being made up with a suitable solvent or medium, and which (a) requires to be stored in a refrigerator; or (b) does not require to be stored in a refrigerator; Sterilized surgical ligature and sterilized surgical suture, Bacteriophages; and other special drugs; viz.

1. Drugs belonging to the Digitalis group and preparations containing drugs belonging to the Digitalis group not in a form to be administered parenterally;

2. Ergot and preparations containing Ergot not in a form to be administered parenterally;

3. Adrenaline and preparations containing Adrenaline not in a form to be administered parenterally;

4. Fish Liver Oil and preparations containing Fish Liver Oil;

5. Vitamins and preparations containing any vitamins not in a form to be administered parenterally;

6. Liver extract and preparations containing liver extract not in a form to be administered parenterally;

7. Hormones and preparations containing Hormones not in a form to be administered parenterally;

8. Vaccine not in a form to be administered parenterally;

9. Following drugs and preparations containing them not in a form to be administered parenterally;

1. Penicillin,
2. Streptomycin,

3. Chlortetracycline,
4. Oxytetracycline,
5. Chloramphenicol,
6. Neomycin,
7. Carbomycin,
8. Erythromycin.
9. Bacitracin,
10. Tetracycline,
11. Gramicidin,
12. Tyrothricin,
13. Viomycin,
14. Framycetin,
15. Griseofulvin,
16. Novobiocin,
17. Nystatin,
18. Oleandomycin,
19. Polymyxin B,
20. Spiramycin,
21. Vancomycin;

sulpha drugs, paramino salicylic acid, sulfone drugs and patent or proprietary medicine.

(f) 6,799 (excluding the number of samples taken by the Government of Rajasthan and Bihar and the Himachal Pradesh Administration. The information in respect of them will be placed on the table of the House, when received).

#### Leprosy in Tripura

2229. **Shri Dasaratha Deb:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that the number of persons suffering from leprosy is rapidly increasing in Tripura;

(b) if so, the steps taken to check the growth of leprosy;

(c) whether any scheme has been adopted by Government to sterilize persons suffering from leprosy;

(d) if so, whether such scheme is to be extended to Tripura; and

(e) if so, when it is likely to be extended?